

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 202
(IB)-894(ND)2019

**Contempt Petition-11/2021, IA/4130/2020, IA/1610/2020,
IA/4210/2020, IA/1468/2021**

IN THE MATTER OF:

Ram Niwas & Sons ... **Applicant/Petitioner**

Versus

M/s. Palm Developers Pvt. Ltd. ... **Respondent**

In Contempt Petition:

NCLT, (through Registrar)

Versus

Manoj Kumar Singh.

Under Section: 9 of IBC, 2016

Order delivered on 05.08.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Adv Barun Sinha, Adv Arvind Kumar for Manoj Kumar Singh, Milan Negi Adv for IRP, Mr. Raghavendra Mohan Bajaj, Adv and Mr. Agnish Aditya, Advocates for the Applicants for I.A. No. 1610 of 2020 Mr. Virendra Ganda, Sr. Advocate, Mr. Atul Sharma, Mr. Rudreshwar Singh, Ms. Renuka Iyer, Mr. Dev Roy Advocates for Respondent No. 2 & 3 (ACRE & IDBI)

ORDER

Contempt Petition-11/2021: Ld. Counsel for the IRP/Respondent submits that the reply has already been filed yesterday i.e., on 4th August, 2021 but the same is not reflected on the DMS. Ld. Counsel is requested to share the Diary No. / Filing No. with the Court Officer in the course of the day and ensure uploading of the reply on the DMS. On his request, list the matter on 18th August, 2021.

IA-4130/2020: On the request of the Respondent, four days' time is granted to file the reply/Additional Affidavit. No further adjournment will be granted

on any ground. If the parties want to bring on the record any other documents, they are directed to bring all such documents on record on or before 9th August, 2021. List the matter on 18th August, 2021. The Petitioner is at liberty to file the rejoinder, if any, to the reply filed by the Respondent.

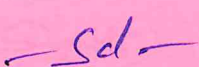
IA-1610/2020: Ld. Counsel for the IRP submits that he wishes to file the Additional reply. He is directed to file the same on or before 9th August, 2021. Rejoinder, if any, within two days from the date of receipt of the reply. List the matter on 18th August, 2021.


IA-4210/2020: IRP is directed to file the reply. List the matter on 18th August, 2021.

IA-1468/2021: Ld. Counsel for the IRP submits that the present Application was filed by the Erstwhile IRP. He further submits, in view of the Order passed by this Bench, by which a period of 502 days has already been excluded from the CIR period, this IA has become infructuous.

Considering the submissions, the IA is Dismissed being infructuous.

IB-894/2019: The Registry is also directed to list all IAs related to this matter on 18th August, 2021. The Conducting Counsels are requested to share the Case No. and list of the IAs with the Court Officer within 2 days from today.


(L. N. GUPTA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)